

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "SMC" MUMBAI**

**BEFORE SHRI SAKTIJIT DEY (JUDICIAL MEMBER) AND
SHRI MANISH BORAD (ACCOUNTANT MEMBER)**

**ITA No. 83/MUM/2020
Assessment Year: 2011-12
&
ITA No. 84/MUM/2020
Assessment Year: 2012-13
&
ITA No. 85/MUM/2020
Assessment Year: 2013-14**

Rinku Rajesh Rai,
401, Violante Apartment CHS, Holy
Cross Road, IC Colony, Borivali
West,
Mumbai-400103
PAN No. AIBPR 0079 D
Appellant

Income Tax Officer, Ward
3(2)(1),
Aayakar Bhavan, Maharshi
Karve Road,
Mumbai-400020
Respondent

Assessee by : Mr. Rinku Rajesh Rai, AR
Revenue by : Ms. Smita Verma, DR

Date of Hearing : 09/08/2021
Date of pronouncement : 10/08/2021

ORDER

PER MANISH BORAD, A.M.

The captioned appeals filed by the assessee are directed against the respective orders passed by the CIT(A)-8, Mumbai dated 18.10.2019 for AYs 2011-12, 2012-13 & 2013-14. As the issue involved in the captioned appeals are inextricably interlinked or in fact interwoven and having common issue, the

same are therefore being taken up and disposed off by way of a consolidated order.

2. At the outset, the assessee filed *vide* letter dated 09.08.2021, assessee submitted that it has filed the necessary declaration under Direct Tax Vivad se Vishwas Act, 2020 (Act 3 of 2020) and confirmed the receipt of Form-3 & Form-1 and prayer to withdraw the appeal.

3. The Ld. DR also did not object to course so suggested.

4. We have heard rival contentions and perused records placed before us. In view of the above stated facts, we dismiss these appeals filed by assessee treating the same as withdrawn/not pressed. However, the assessee are at liberty to file Miscellaneous Application for recalling the order within the stipulated time as prescribed under the law if the respective assessee's application for availing this scheme could not be accepted by the Revenue for some reason or if the respective assessee could not fulfill the condition prescribed in the said scheme namely "Vivad Se Vishwas Scheme 2020".

5. In the result, the appeals in ITA Nos. 83, 84, & 85/Mum/2020 are dismissed as withdrawn.

Order pronounced in the open Court on 10/08/2021.

Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER

Sd/-
(MANISH BORAD)
ACCOUNTANT MEMBER

Mumbai;

Dated: 10/08/2021.

Rahul Sharma, Sr. P.S.

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. The CIT(A)-
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER,

(Dy./Assistant Registrar)
ITAT, Mumbai